

[Mr. Deputy-Speaker]

between States and States and between
Union Territories and States"

The motion was adopted.

SHRI NATH PAI : I introduce the Bill.

— — —

15-12 hrs.

CONSTITUTION (AMENDMENT) BILL*

(Omission of article 359)

SHRI NATH PAI (Rajapur) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER : The question is.

"That leave be granted to introduce a Bill further to amend the Constitution of India".

The motion was adopted.

SHRI NATH PAI : I introduce the Bill.

— — —

INCOME TAX (AMENDMENT BILL*)

(Amendment of section 80 C).

SHRI S. S. KOTHARI (Mandsaur) : I beg to move for leave to withdraw the Bill further to amend the Income-tax act, 1961.

I will explain this in half a minute as to why I seek the leave of the House to withdraw this Bill. This Bill was intended to give income-tax rebates to artists, authors, actors and others. The entire provisions of the Bill has been accepted by the then Deputy Prime Minister and Finance Ministers in the last budget. Therefore, the Bill has become redundant. Hence I seek leave of the House to withdraw it.

MR. DEPUTY-SPEAKER : The question is.

"That leave be granted to withdraw this Bill further to amend the Income-tax Act, 1961."

The motion was adopted.

SHRI S. S. KOTHARI : I withdraw the Bill.

— — —

15-14 hrs.

REGULATION OF EXPENDITURE AND ERADICATION OF CORRUPTION BILL—(contd).

MR. DEPUTY-SPEAKER : Further consideration of the following motion moved by Shri Humayun Kabir on the 16th May, 1969.

"That the Bill to regulate internal and external expenditure and payments of the Governments of the Union, State and Union Territories, their undertakings, concerns and institutions, and all civic bodies, under their direct and indirect control; to maintain watch over all business transactions of the trading and commercial establishments ; to present leakage of Income-tax, Sales-tax and other taxes and check other malpractices ; and to eradicate corruption, black-marketing and smuggling, be circulated for the purpose of eliciting opinion thereon by the 30th August, 1969."

SHRI HUMAYUN KABIR (Basirhat) : May I with your permission introduce a small amendment to my motion ? I had originally moved for circulation for the purpose of eliciting opinion thereon by the 30th August 1969. Because the Bill could not be disposed if in the last session, 30th August would not leave enough time. I would therefore like to substitute the words, '1st December 1969' in place of '30th August 1969'.

This Bill is, in a way, a very far-reaching Bill.

*Published in Gazette of India Extraordinary Part II, section 2, dated 25-7-69.